

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

RA No.103/91 in  
OA No.1153/89

Date of decision: 12-2-1991

Shri M.M.S.Bist

...

Applicant

Versus

Union of India & Ors.

...

Respondents.

CORAM: THE HON'BLE MR.P.K.KARTHA, VICE CHAIRMAN(J)  
THE HON'BLE MR.D.K.CHAKRAVORTY, MEMBER(A)

ORDER

(ORDER PASSED IN CIRCULATION BY HON'BLE MR.D.K.  
CHAKRAVORTY, MEMBER)

This is an application for review of our judgement dated 19.4.1991 delivered in OA 1153/89.

2. We have carefully considered the grounds taken in the Review Application and are of the view that no grounds for reviewing the judgement exist. No new facts warranting a review have been brought out. We also do not find any error apparent on the face of judgement. We find no merit in this Review Application and the same is dismissed.

*(Signature)*  
(D.K.CHAKRAVORTY)

MEMBER(A)

*(Signature)*  
(P.K.KARTHA)  
VICE CHAIARMAN(J)